

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

CP/21/135/2019 in OA/239/2017

HYDERABAD, this the 24th day of January, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mrs. Naini Jayaseelan, Admn. Member**

D. Rasool, S/o. Peersaheb,
Aged about 64 years,
Retd. T.T.A. with HRMS No.197502608 from
Telephone Exchanger,
SDE (Groups), Suryapeta
Under GMTD, Nalgonda. ... Petitioner

(By advocate: Mr. K. Venkateswara Rao)

Vs

1. Sri K. Vinod Kumar, the Pr. Controller,
of Communication, Accounts,
A.P. Telecom Circle, 3rd floor,
Triveni Complex, Abids,
Hyderabad - 500 001.
2. Sri B. Raut Mahender,
The General Manager,
Telecom District, BSNL, Nalgonda.
3. Sri V.V.S. Raghava Kumar,
The Chief General Manager,
Telecom, A.P. Circle, BSNL,
Doorsanchr Bhavan, Nampally Station Road,
Abids, Hyderabad - 500 001.
4. Sri P.K. Purwar,
The Chairman & Managing Director,
BSNL Corporate Office,
Bharat Sanchar Bhavan,
4th floor, Janapath, New Delhi.
5. Sri Anush Prakash,
Secretary, Dept. of Telecommunication & I.T.,
20, Ashok Road, New Delhi - 500 001.
6. Sri V. Sundar,
The Chief General Manager,
Telecom, Telangana Circle, Hyderabad.

... Respondents

(By advocate: Mrs. K. Rajitha, Sr. CGSC
Mr. M.C. Jacob, SC for BSNL)

O R D E R (ORAL)

Hon'ble Mr. Ashish Kalia, Judl. Member



Heard the learned counsel for the parties.

2. This Contempt Petition is disposed of with a direction to pay the residual amount of interest to the petitioner, within three months from the date of receipt of this order failing which, the petitioner may re-agitate the matter.

***(NAINI JAYASEELAN)*
ADMN. MEMBER**

***(ASHISH KALIA)*
JUDL. MEMBER**

/pv/